

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 146/2008

Coram

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri R.Krishnamoorthy, Member**
- 3. Shri S.Jayaraman, Member**
- 4. Shri V.S.Verma, Member**

Date of Hearing: 26.5.2009

Date of Order: 5.1.2010

In the matter of

Determination of impact of liabilities discharged and additional capital expenditure incurred during the years 2004-05, 2005-06, 2006-07 and 2007-08 for Talcher STPS Stage-II (2000 MW).

And in the matter of

NTPC Ltd., New Delhi
Vs

..... **Petitioner**

1. Transmission Corporation of Andhra Pradesh, Hyderabad
 2. A.P. Eastern Power Distribution Company Ltd., Visakhapatnam
 3. A.P. Southern Power Distribution Company Ltd., Tirupathi
 4. A.P. Northern Power Distribution Company Ltd., Warangal
 5. A.P Central Power Distribution Company Ltd., Hyderabad
 6. Tamil Nadu Electricity Board, Chennai
 7. Karnataka Power Transmission Corporation Ltd, Bangalore
 8. Bangalore Electricity Supply Company Ltd., Bangalore
 9. Mangalore Electricity Supply Company Ltd, Mangalore
 10. Chamundeshwari Electricity Supply Corp. Ltd., Mysore
 11. Gulbarga Electricity Supply Company Ltd., Gulbarga
 12. Hubli Electric Supply Company Ltd, Hubli
 13. Kerala State Electricity Board, Thiruvananthapuram
 14. Electricity Department, Govt. of Puducherry, Puducherry
- **Respondents**

The following were present:

1. Shri A.K.Juneja, NTPC
2. Shri S.K.Mandal, NTPC
3. Ms Alka Saigal, NTPC

ORDER

This application has been made by the petitioner NTPC, for approval of additional capital expenditure incurred during the years 2004-05, 2005-06, 2006-07 and 2007-08 in respect of Talcher Stage-II STPS (2000MW) (hereinafter referred to as "the generating station") and revision of annual fixed charges thereof for the period 2004-09, after considering the impact of additional capital expenditure in accordance with the provisions of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2004 (hereinafter referred to as "the 2004 regulations"). The petitioner has made the following specific prayers:

"(i) approve the revised fixed charges due to liabilities discharged during different periods from 01.04.2004 to 31.03.2008 and additional capital expenditure for the period 01.04.2004 to 31.03.2008;

(ii) Approve recovery for filing fee of this petition from Respondents;

(iii) pass any other order in this regard as the Hon'ble Commission may find appropriate in the circumstances pleaded above."

2. The generating station has four units of 500 MW each and the dates of commercial operation of the units of the generating station are as under:

Unit-I	1.8.2003
Unit-II	1.3.2004
Unit-III	1.11.2004
Unit-IV and generating station	1.8.2005

3. The tariff of the generating station for the period 1.4.2004 to 31.3.2009 was determined by the Commission by order dated 31.1.2008 in Petition No. 179/2004 based on the capital cost as under:

(Rs. in lakh)

Particulars	2004-05		2005-06		2006-07	2007-08	2008-09
	1.4.2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31.7.2005	1.8.2005 to 31.3.2006			
Capital Cost	228963	335471	343515	437529	437529	437529	437529

4. The annual fixed charges approved by the Commission in Petition No. 179/2004 vide order dated 31.1.2008 is as under:

(Rs. in lakh)

	1.4.2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31.7.2005	1.8.2005 to 31.3.2006	2006-07	2007-08	2008-09
Depreciation	8279	12107	12398	15750	15750	15750	15750
Interest on loan	13488	19158	18911	22998	19640	15304	10969
Return on Equity	9616	14090	14428	18376	18376	18376	18376
Advance Against Depreciation	2338	13355	0	30253	14877	14877	14877
Interest on Working Capital Cost	1922	3304	3055	4867	4527	4507	4478
O&M Expenses	9360	14040	14595	19460	20240	21040	21900
TOTAL	45004	76054	63387	111704	93411	89855	86350

5. Aggrieved by order dated 31.1.2008, the petitioner filed Appeal No. 66/2008 before the Appellate Tribunal for Electricity (hereinafter referred to as "the Appellate Tribunal") raising the following issues:

- (i) Inclusion of liabilities in capital cost for determination of tariff;
- (ii) IDC on FIFO method of repayment;
- (iii) Maintenance spares on additional capital expenditure;
- (iv) Extension of cut-off date;
- (v) Depreciation equal to deemed repayment of loan; and
- (vi) Non consideration of capital cost as on 1.4.2004.

5. The appeal is pending. Hence, revision of tariff based on additional capital expenditure in this order is subject to the final outcome of the appeal.

6. Reply to the petition has been filed by TNEB. We now proceed to determine additional capitalization for the period 2004-08 based on submission of the parties and the documents on record.

Additional Capitalization

7. Regulation 18 of the 2004 regulations provides for considering the additional capital expenditure for tariff as under:

(1) The following capital expenditure with in the original scope of work actually incurred after the date of commercial operation and up to the cut off date may be admitted by the Commission, subject to prudence check:

- (i) Deferred liabilities;*
- (ii) Works deferred for execution;*
- (iii) Procurement of initial capital spares in the original scope of work, subject to ceiling specified in regulation 17:*
- (iv) Liabilities to meet award of arbitration or for compliance of the order or decree of a court: and*
- (v) On account of change in law.*

Provided further that a list of the deferred liabilities and works deferred for execution shall be submitted along with the application for final tariff after the date of commercial operation.

(2) Subject to the provisions of clause (3) of this regulation, the capital expenditure of the following nature actually incurred after cut off date may be admitted by the commission, subject to prudence check:

- (i) Deferred liabilities relating to works/services with in the original scope of work;*
- (ii) Liabilities to meet award of arbitration or for compliance of the order or decree of a court;*
- (iii) On account of change in law;*

(iv) Any additional works/services which have become necessary for efficient and successful operation of the generating station, but not included in the original project cost; and

(v) Deferred works relating to ash pond or ash handling system in the original scope of work.

(3) Any expenditure on minor items/assets like normal tools and tackles, personal computers, furniture, air-conditioners, voltage stabilizers, refrigerators, fans, coolers, TV, washing machine, heat-convectors, carpets, mattresses etc. brought after the cut off date shall not be considered for additional capitalization for determination of tariff with effect from 1.4.2004.

(4) Impact of additional capitalization in tariff revision may be considered by the Commission twice in a tariff period, including revision of tariff after the cut off date.

Note 2

Any expenditure on replacement of old assets shall be considered after writing off the gross value of the original assets from the original project cost, except such items as are listed in clause (3) of this regulation.

7. The additional capital expenditure claimed by the petitioner during the years 2004-05, 2005-06, 2006-07, 2007-08 is as under :

(Rs. in lakh)							
Description /period	1.4. 2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31.7. 2005	1.8.2005 to 31.3.2006	2006-07	2007-08	TOTAL
Additional capital expenditure	563.48	8051.6	1667.9	37520	9219.5	7549.4	64572.38

8. The break-up of additional capital expenditure claimed by the petitioner is as under:

(Rs. in lakh)						
Description/period	1.4. 2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31. 7. 2005	1.8.2005 to 31.3.2006	2006-07	2007-08
Liabilities discharged (A)- Regulation 18(1)(i) and 18(2)(i)	572.43	3616.92	219.57	32875.94	784.19	625.8
Liabilities reversed (B)	0.00	427.31	15.36	6606.69	1023.54	1523.73

Additional capital expenditure as per books (C) Regulation 18(1)(ii) and 18(2)(i)	193.98	4575.18	1854.44	6909.65	10788.07	6785.86
De-capitalization (D)	14.09	55.47	0.52	233.49	1358.54	204.31
Liabilities in additional capital expenditure (F)	188.84	84.99	405.58	2031.63	1027.78	300.37
Liabilities discharged in additional capital expenditure (G)	0.00	0.00	0.00	0.00	33.51	642.46
Additional capital expenditure claimed for tariff (H)	563.48	8051.65	1667.90	37520.47	9219.45	7549.44

(Where H=A+C-D-F+G. Item B does not impact capital cost for trueing up tariff)

9. After applying prudence check on the asset-wise details and justification for additional capitalization claimed by the petitioner under various categories and the liabilities discharged for the years 2004-05, 2005-06, 2006-07 and 2007-08, the admissibility of additional capitalization is discussed in the succeeding paragraphs.

Deferred liabilities – {Regulation 18(1) (i)}

10. The cut-off date in respect of the generating station is 31.3.2007. Deferred liabilities from 1.4.2004 and upto the cut-off date including that of additional capital expenditure amounting to Rs. 38102.56 lakh has been claimed by the petitioner under this category after accounting for reversal of liabilities. It is observed that certain liabilities which the petitioner had booked on accrual basis has now been reversed, which implies that these liabilities should not have been treated as committed liabilities for the purpose of tariff. However, on account of reversals, the inflated capital cost in books gets reduced to the extent of reversals. Based on prudence check, the amount claimed under this head is allowed.

Works deferred for execution {Regulation 18(1) (ii)}

11. The petitioner has claimed a net amount of Rs 16287.70 lakh in respect of works deferred from 1.4.2004 and up to cut-off date, under this category, after considering

undischarged liabilities and de-capitalization of amounts made. The claim of the petitioner has been examined and after prudence check an amount of Rs 15897.97 lakh has been allowed. An amount of Rs. 5.27 lakh during the period 1.4.2005 to 31.7.2005 and Rs. 5.57 lakh during the period 1.4.2006 to 31.3.2007 in respect of helipad with boundary wall, with associated liabilities of Rs. 0 and Rs. 0.21 lakh respectively, has been disallowed as the expenditure incurred is not within the original scope of work.

12. The claim of the petitioner in respect of inter-unit transfer of various items (both positive and negative) is annexed to this order. The petitioner has several generating stations and inter-unit transfer of assets occur at frequent intervals. In the books of accounts, inter-unit transfers are effected by the petitioner by de-capitalization of asset at the sending generating station and capitalization at the receiving station. The Commission in its various orders pertaining to additional capitalization petitions of the petitioner has consistently taken a view that inter-unit transfers would not be considered in tariff as it results in frequent revision of tariff at both the generating stations and subsequent adjustments in depreciation and other factors of tariff at both the generating stations. In view of this, the positive and negative entries arising out of inter-unit transfers have been ignored for the purposes of tariff.

Deferred liabilities – {Regulation 18(2) (i)}

12. The entire claim of the petitioner for the year 2007-08 in respect of deferred liabilities amounting to Rs.8054.12 lakh has been considered under this category. The net amount claimed after accounting for undischarged liabilities and de-capitalization is Rs 7549.44 lakh. On scrutiny, it is observed that even for items procured on cash basis, the claims have been

made as deferred liability. In addition, it is observed that for orders placed during the year 2007-08 and capitalized during the same year, the claim has been made as deferred liability. Since these claims cannot be treated as deferred liability, it has not been considered. The claims in respect of orders placed prior to the cut-off date but capitalized during 2007-08, and treated as deferred liability, amounting to Rs 6404.65 lakh has been allowed.

Interest during construction (IDC)

13. The petitioner has claimed amounts of Rs. 289.21 lakh, Rs. 667.97 lakh and Rs. 116.14 lakh during the period 2005-06 (1.8.05-31.3.06), 2006-07 and 2007-08 respectively towards capitalization of IDC. On scrutiny, it is observed that the amount of IDC claimed by petitioner consists of certain loans worked out by the petitioner on FIFO method of repayment. The Commission has consistently adopted the “average repayment method” in respect of loans while determining the tariff for all the generating stations of the petitioner. Accordingly, IDC has been calculated on average repayment basis and amounts of Rs. 287.25 lakh, Rs. 665.79 lakh and Rs. 113.19 lakh has been allowed for the years 2005-06, 2006-07 and 2007-08 respectively.

14. Based on the discussions in the preceding paragraphs, the additional capital expenditure allowed during the period 2004-08, is as under:

Description	(Rs.in lakh)					
	1.4. 2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31. 7. 2005	1.8.2005 to 31.3.2006	2006-07	2007-08
Additional capital expenditure allowed after adjustment of IDC	567.33	7827.25	1598.74	37597.30	8972.64	6401.70

15. In view of the above, the capital cost for the purpose of tariff has been worked out as under:

Year	(Rs. in lakh)						
	1.4. 2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31. 7. 2005	1.8.2005 to 31.3.2006	2006-07	2007-08	2008-09
Opening Capital cost	228963	335471	343515	437529	475126	484099	490500
Additional capital expenditure	567.33	7827.25	1598.74	37597.30	8972.64	6401.70	0.00
Closing Capital cost	229530	343299	345113	475126	484099	490500	490500
Average Capital cost	229246	339385	344314	456327	479612	487300	490500

Debt-equity ratio

16. Regulation 20 of the 2004 regulations provides as under:

(1) In case of the existing project, debt-equity ratio considered by the Commission for the period ending 31.3.2004 shall be considered for determination of tariff with effect from 1.4.2004.

Provided that in cases where the tariff for the period ending 31.03.2004 has not been determined by the Commission, debt equity ratio shall be as may be decided by the Commission:

Provided further that in case of the existing generating stations where additional capitalization has been completed on or after 1.4.2004 and admitted by the Commission under regulation 18, equity in the additional capitalization to be considered shall be:-,

- (a) 30% of the additional capital expenditure admitted by the Commission; or*
- (b) Equity approved by the competent authority in the financial package, for additional capitalization; or*
- (c) Actual equity employed, whichever is the least:*

Provided further that in case of additional capital expenditure admitted under the second proviso, the Commission may consider equity of more than 30% if the generating company is able to satisfy the Commission that deployment of such equity of more than 30% was in the interest of general public.

17. The petitioner by its affidavit dated 9.6.2009 furnished details of loans used towards financing of additional capital expenditure along with the details of CWIP. Taking into consideration the CWIP, the equity component of additional capitalization is more than 30%. Since the equity component of additional capitalization is more than 30%, the debt-equity ratio of 70:30 has been considered for additional capitalization in terms of sub-clause (a) of clause (1) of Regulation 20 of the 2004 regulations. Accordingly, additional notional equity of the generating station on account of capitalization approved, works out as under:

(Rs. in lakh)						
	1.4. 2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31. 7. 2005	1.8.2005 to 31.3.2006	2006-07	2007-08
Additional Notional Equity	170	2348	480	11279	2692	1921

Return on Equity

18. Return on equity has been worked out @14% per annum on the normative equity, as follows:

(Rs. in lakh)							
	1.4. 2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31. 7. 2005	1.8.2005 to 31.3.2006	2006-07	2007-08	2008-09
Equity Opening	68689	100641	103054	131259	142538	145230	147150
Addition of Equity due to additional capital expenditure	170	2348	480	11279	2692	1921	0
Equity closing	68859	102990	103534	142538	145230	147150	147150
Average Equity	68774	101815	103294	136898	143884	146190	147150
Return on Equity (Annualized)	9628	14254	14461	19166	20144	20467	20601

Interest on loan

19. Interest on loan has been worked out as under:

- (a) Gross opening loan on normative basis on 1.4.2004 as per order dated 31.1.2008 was Rs. 160274 lakh corresponding to the capital cost of Rs. 228963 lakh. Gross

normative loan on various dates, after accounting for liabilities discharged and additional capital expenditure is as follows:

						(Rs. in lakh)
1.4. 2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31. 7. 2005	1.8.2005 to 31.3.2006	2006-07	2007-08	2008-09
160274	234830	240460	306270	332588	338869	343350

- (b) Cumulative repayment of loan up to previous year as on 31.3.2004 as per order dated 31.1.2008 was Rs. 7608 lakh.
- (c) Actual loans as considered in order dated 31.1.2008 along with addition of loans taken for additional capital expenditure has been considered to arrive at the normative repayment during the period/year.

$$\frac{\text{Normative repayment} = \text{Actual Repayment} \times \text{Normative Loan}}{\text{Actual Loan}}$$

- (d) Normative repayment during the period/ or depreciation, whichever is higher has been used to calculate interest on normative loan, subject to the final decision of the Hon'ble Supreme Court in Civil Appeal No. 5434/2007 and other related appeals preferred by the Commission. Interest on normative loan has been worked out after accounting for capitalized interest.
- (e) Actual repayment of actual loans has been worked out on the basis of contracted loan terms, as furnished by the petitioner, as per average method.
20. Accordingly, Interest on loan has been computed as under:

(Rs.in lakh)

	1.4. 2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31. 7. 2005	1.8.2005 to 31.3.2006	2006-07	2007-08	2008-09
Gross Opening Loan	160274	234830	240460	306270	332588	338869	343350
Cumulative Repayment of Loan up to previous year	7608	13832	24366	28520	60853	99517	150194
Net Loan Opening	152666	220998	216094	277750	271735	239352	193156
Addition of Loan due to ACE	397	5479	1119	26318	6281	4481	0
Repayment of loan during the year	6225	10534	4154	32333	38664	50677	42047
Net Loan Closing	146839	215943	213060	271735	239352	193156	151109
Average Loan	149753	218470	214577	274743	255544	216254	172133
Weighted Average Rate of Interest on Loan	9.0190%	8.8803%	8.8361%	8.6197%	8.4642 %	8.3957%	8.1829%
Interest on Loan (Annualized)	13506	19401	18960	23682	21630	18156	14085

Depreciation

21. The weighted average rate of depreciation as approved by the Commission in order dated 15.10.2007 in Petition No. 106/2006 has been considered to calculate depreciation as under:

(Rs. In lakh)

	1.4. 2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31. 7. 2005	1.8.2005 to 31.3.2006	2006-07	2007-08	2008-09
Average Capital cost	229246	339385	344314	456327	479612	487300	490500
Depreciation value @90%	204955	304080	308516	408620	429576	436495	439376
Balance depreciation value	201045	293945	287847	383797	374127	347787	316780

Rate of Depreciation	3.62 %	3.61 %	3.61 %	3.60%	3.60%	3.60%	3.60%
Depreciation (Annualized)	8289	12249	12427	16427	17265	17542	17657

Advance Against Depreciation

22. The petitioner's entitlement towards Advance Against Depreciation is as under:

	(Rs. in lakh)						
	1.4. 2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31. 7. 2005	1.8.2005 to 31.3.2006	2006-07	2007-08	2008-09
1/10th of Gross loan(s)	16027	23483	24046	30627	33259	33887	34335
Repayment of loan	6225	10534	4154	32333	38664	50677	42047
Minimum of the above	6225	10534	4154	30627	33259	33887	34335
Depreciation during the period	4860	5067	4154	10936	17265	17542	17657
(A) Difference	1365	5467	0	19691	15994	16345	16678
Cumulative repayment of loan	13832	24366	28520	60853	99517	150194	192241
Cumulative Depreciation	8770	15202	24822	35759	72715	106250	140252
(B) Difference	5062	9164	3697	25094	26803	43944	51989
Advance Against Depreciation (Minimum of (A) and (B))	1365	5467	0	19691	15994	16345	16678
Advance against Depreciation (Annualized)	2328	13214	0	29577	15994	16345	16678

O&M Expenses

23. The O&M Expenses as considered in order dated 31.1.2008 has been considered.

	(Rs. in lakh)						
Year	1.4. 2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31. 7. 2005	1.8.2005 to 31.3.2006	2006-07	2007-08	2008-09
O&M expenses	9360	14040	14595	19460	20240	21040	21900

Interest on Working Capital

24. For the purpose of calculation of working capital, the operating parameters as considered in the order dated 31.1.2008 has been kept unaltered. The "receivables" component of the working capital has been revised for the reason of revision of return on

equity, interest on loan, depreciation etc. The necessary details in support of calculation of interest on working capital are as under:

(Rs. in lakh)

Year	1.4. 2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31. 7. 2005	1.8.2005 to 31.3.2006	2006-07	2007-08	2008-09
Coal Stock- 1-1/2 months	3130.87	5816.90	5771.02	8951.19	8899.50	8923.88	8899.50
Oil stock -2 months	448.15	749.08	581.14	1014.30	823.64	825.90	823.64
O & M expenses	780	1170	1216	1622	1687	1753	1825
Spares	2267.86	3317.87	3398.31	4327.01	4500	4770	5056
Receivables	12128	21250	18859	31816	29341	29091	28616
Total Working Capital	18755	32304	29826	47731	45251	45364	45220
Rate of Interest	10.25%	10.25%	10.25%	10.25%	10.25%	10.25%	10.25%
Interest on Working capital	1922	3311	3057	4892	4638	4650	4635

Target Availability

25. The Target availability and other operating parameters as approved in order dated 31.1.2008 has been retained.

26. The revised annual fixed charges are summarized as under:

(Rs. in lakh)

Description	1.4. 2004 to 31.10.2004	1.11.2004 to 31.3.2005	1.4.2005 to 31. 7. 2005	1.8.2005 to 31.3.2006	2006-07	2007-08	2008-09
Depreciation	8289	12249	12427	16427	17265	17542	17657
Interest on Loan	13506	19401	18960	23682	21630	18156	14085
Return on Equity	9628	14254	14461	19166	20144	20467	20601
Advance against Depreciation	2328	13214	0	29577	15994	16345	16678
Interest on Working Capital	1922	3311	3057	4892	4638	4650	4635
O & M Expenses	9360	14040	14595	19460	20240	21040	21900
Total	45034	76469	63500	113204	99911	98199	95557

27. The petitioner's claim for reimbursement of filing fee is not being allowed in view of the Commission's general order dated 11.9.2008 in Petition No. 129/2005.

28. The petitioner shall claim the difference between the fixed charges approved vide order dated 31.1.2008 and those approved now from the beneficiaries in three equal monthly installments.

29. In addition to the charges approved above, the petitioner is entitled to recover other charges like incentive, claim for reimbursement of Income-tax, other taxes, cess levied by statutory authority, in accordance with the 2004 regulations, as applicable.

30. The tariff determined above is subject to the decision of the Hon'ble Supreme Court in Civil Appeal Nos.4112 and 4113 of 2009.

31. Petition No. 146/2008 stands disposed off in terms of the above.

Sd/-
(V.S.VERMA)
MEMBER

Sd/-
(S.JAYARAMAN)
MEMBER

Sd/-
(R.KRISHNAMOORTHY)
MEMBER

Sd/-
(DR. PRAMOD DEO)
CHAIRPERSON

ANNEXURE

Talcher STPS-II 146/2008

Inter Unit Transfers-Disallowed

Period 01.04.04-31.10.04

512207	I.U/KHSTPP	CRANES (TRF TO KHSTPP)		-80,433
512207	I.U/VSTPP	KH-500 CRANES (TO VSTPP)		-304,606

Period 01.11.04-31.03.05

512121	IU- Farakka STPS	LOCO F - 08 from FSTPS	21,260,157	
513101	IU-CC	MESSAGINGSOL(LOTUS NOTES)	799,931	
516201	IU-CC- People Soft	HRMS	363,934	
	IU Simhadri	Pneumatic Actuator For HTPRDS Main Temp Control	15,013	

Period 01.04.05-31.07.05

512101	RHSTPP	SCIM PA Fan Motor 2775KW, 1494 RPM	6,550,392	
--------	--------	------------------------------------	-----------	--

Period 01.08.05-31.03.06

513001	IU-Patna	office Furniture	22,500	
513201	IU SIMHADRI	office Furniture	50,844	
512101	IU Trans RHSTPP	SCIM PA Fan Motor 2775KW, 1494 RPM		-6,550,392
512101	IU Trfr to VSTPP	Bearing Trf to VSTPP		-1,401,055

Period 01.04.06-31.03.07

512121	IU-Korba	LOCO received from Korba STPS	10,881,488	
512122	IU Farakka	30 Wagons received from Farakka	28,389,937	
512110	IU Trfr - Barh	Service Transformer 630 KVA, 11/0.433KV - IU		-430,967
512207	IU - Farakka	Pick N Carry Hydra crane 10 Ton capacity		-1,511,711
512207	IU - Farakka	Pick N carry crane (hydra) Cap 12 Tonne		-1,234,575
512207	IU - TTPS	Crane Transferred to TTPS		-10,692,184
512301	IU - Sipat	Distribution Panel with 800AMP drawout type Air		-191,000
512301	IU - Barh	500 KV Service Transformer - IU - Barh		-739,602
512301	IU - Kh STPS	500 KV Service Transformer - IU - Kh STPS		-246,534
512309	IU -KhSTPS	IU Trfr to KHSTPS - 500KVA, 3PH DISTN. TRANSF.		-313,306
512102	Rihand STPP	COUPLING BOLT, DRG.NO.1118334100000 1	16,333	

Period 01.04.07-31.03.08

512121	Disel Locomotive	DIVERSION OF LOCO FROM BARH STPP-IU	84,777,932	
513001	IU Tanda	Office Furniture	45,000	
513003	IU NRHQ	Office Furniture	50,000	
513003	IU Tanda	Office Furniture	114,798	
513102	IU EOC	Router for ERP	477,001	
516201	IU EOC NOIDA	Hindi Software	25,584	
512207	IU North Karanpura	IU Trfr Pick N Carry Hydra crane 14 Ton capacity		-2,649,476
512301	IU- Simhadri	500KVA Transformer Trfd to Simhyadri STPS		-246,534
512301	Transfer to Jhajhar	500KVA Transformer Trafrd to APCPL,JHAJJAR		-246,534
513001	IU Sipat	Office Furnitures		-33,500
513201	IU Unchahar	Office Furnitures		-20,344
513203	IU Unchahar	Office Furnitures		-27,500